

COURT-II

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal Nos. 195 of 2013, 177 & 178 of 2012

Dated : 23rd April, 2014

**Present: Hon'ble Mr. Rakesh Nath, Technical Member
Hon'ble Mr. Justice Surendra Kumar, Judicial Member**

In the matter of :

Appeal No 195 of 2013

Arun Kumar Datta ... Appellant(s)

Versus

**Delhi Electricity Regulatory
Commission & Anr. ... Respondent(s)**

Counsel for the Appellant(s) :

Counsel for the Respondent(s) : Mr. Pradeep Misra &
Mr. Manoj Kumar Sharma for R-1
Mr. Vishal Anand &
Mr. Gaurav Dudeja for R-2

Appeal No. 177 of 2012

BSES Rajdhani Power Ltd. ... Appellant(s)

Versus

**Delhi Electricity Regulatory
Commission ... Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Anand &
Mr. Gaurav Dudeja

Counsel for the Respondent(s) : Mr. Pradeep Misra &
Mr. Manoj Kumar Sharma for R-1

Appeal No. 178 of 2012

BSES Yamuna Power Ltd. ... **Appellant(s)**

Versus

Delhi Electricity Regulatory Commission ... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Vishal Anand
Mr. Gaurav Dudeja

Counsel for the Respondent(s) : Mr. Pradeep Misra
Mr. Manoj Kumar Sharma

ORDER

We have heard the learned counsel for the State Commission.

We have also heard the learned counsel for the appellant for some time.

Post the matter for further hearing on **15th May, 2014.**

In the meantime, comprehensive written submissions may be filed by the appellant after serving copy on the other side.

(Justice Surendra Kumar)
Judicial Member

rkt

(Rakesh Nath)
Technical Member